



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

ITA No.102/CTK/2020

Livolink Foundation, 603-604, 6 th floor, Forum Mart, Unit-3, Bhubaneswar.	Vs.	CIT (Exemptions), Hyderabad
PAN/GIR No.AAATL 8906 A		
(Appellant)	..	(Respondent)

Assessee by : Shri Sukhsagar Syal, AR
Revenue by : Shri M.k.Gautam, CIT (DR)

Date of Hearing : 07/6/ 2022
Date of Pronouncement : 07 /6/2022

ORDER

Per Bench

This is an appeal filed by the assessee against the order u/s. 80G(5)(vi) of the Act of the CIT(Exemptions), Hyderabad dated 30.10.2019.

2. Shri Sukhsagar Syal, Id AR appeared for the assessee and Shri M.K.Gautam, Id CIT DR appeared for the revenue.

3. It was submitted by Id AR that on account of the amendment to the provisions of Section 80G, the assessee had filed another application for recognition u/s.80G of the Act. It was the submission that the assessee has also been granted subsequent recognition u/s.80G. It was the submission

that as the assessee has got its recognition u/s.80G of the Act on the basis of subsequent application, the present appeal has become infructuous. It was the prayer that the assessee may be permitted to withdraw the appeal. Ld CIT DR did not have any objection.

4. As the assessee desires to withdraw the appeal, the same stands dismissed being withdrawn.
5. In the result, appeal of the assessee is dismissed.

Order dictated and pronounced in the open court on 7 /6/2022.

Sd/-
(Arun Khodpia)
ACCOUNTANT MEMBER

sd/-
(George Mathan)
JUDICIAL MEMBER

Cuttack; Dated 7 /06/2022
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Livolink Foundation, 603-604, 6th floor, Forum Mart, Unit-3, Bhubaneswar
2. The Respondent. CIT (Exemptions), Hyderabad
3. The CIT(A)-, Bhubaneswar
4. DR, ITAT, Cuttack
5. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack